

(3) Government Railway Police and Civil Police personnel are deployed at important Railway stations for checking such crime on the Railways.

(4) Close liaison is maintained by the Railway Protection Force with the Civil Police and the Government Railway Police to keep surveillance over the bad characters of the areas.

Public Sector Units in Orissa during Fourth Plan

1387. SHRI CHINTAMANI PANI-GRAHI : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether any public sector units have been allotted to Orassa for setting up during the Forth Five Year Plan; and

(b) if so, the names of the units allotted ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFIARS (SHRI F. A. AHMED) : (a) and (b). The names of the central industrial projects proposed to set up during the Fourth Five Year Plan are given on pages 253 to 260 of the Draft Fourth Five Year Plan Report. A proposal to set up a Coal-based fertiliser project at Talcher is also under consideration.

"Oriya" Knowing Safety Counsellors in Khurda Road Division

1388. SHRI CHINTAMANI PANI-GRAHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether Safety Counsellors have been appointed in Khurda Road Division for coaching the Class IV employees about the safety rules; and

(b) if so, how many Safety Counsellors have been appointed in Khurda Division for such purposes who know Oriya language well for coaching ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH) : (a) Yes. They also coach Class III employees.

(b) Four. All of them can speak Oriya.

Ticketless Travel

1389. SHRI BENI SHANKER SHARMA: SHRI ABDUL GHANI DAR :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that during the last year the number of ticketless travellers on the Indian Railways, who were caught and from whom excess fare was duly realised numbered about a million;

(b) if so, the amount of excess fare realised from them;

(c) the approximate number of those free travellers who could not be apprehended and charged for during the same period and the approximate amount of loss suffered by the Railways on this account; and

(d) what effective steps Government are taking to stop this nuisance and colossal loss to our exchequer ?

THE MINISTER OF RAILWAY (DR. RAM SUBHAG SINGH): (a) The number of ticketless passengers detected in the year 1968-69 was 1,11,75,508.

(b) The amount realised from them was:

(i) Fare Rs. 2,58,54,237.

(ii) Excess charge Rs. 82,51,772.

(c) The approximate number of passengers travelling without tickets who could not be apprehended and charged for during 1968-69 was 10.5 crores and the approximate loss suffered by the Railways on this account was between Rs. 15 and 20 crores.

(d) Frequent surprise checks on various sections and massive checks at important junction stations by mobilising a large number of ticket checking staff, R.P.F. and Government Railway Police personnel and

accompanied by Railway Magistrates are being conducted.

Instructions have also been issued to Railways to associate village elders, boy scouts, students and volunteers from social service Organisations with the checking of ticketless travelling. Efforts have also been made to tackle this problem from a social angle by carrying out a campaign against ticketless travel through newspapers, posters, announcements through loudspeakers at stations etc. As students have been figuring prominently in regard to this problem, various measures have been taken to make them realise that ticketless travel is a social evil. Apart from taking up the matter through educational institutions, lectures on the subject have been arranged by retired senior Railway officers in educational institutions.

With a view to providing more stringent penalties for ticketless travel, an Ordinance was promulgated amending sections 112 & 113 of the Indian Railways Act, 1890, with effect from 10-6-1969.

Demands of Adivasis of Rampurhat (West Bengal)

1390. SHRI N. SHIVAPPA : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether any Conference of Adivasi leaders was recently held in Rampurhat in West Bengal; and

(b) if so, the demands of their leaders and the details of the demands which Government propose to accept ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : (a) Yes, Sir.

(b) No demands have so far been received by Government from the sponsors of the Conference.

Arrears of Rent Instalments in Okhla Industrial Estate (Delhi)

1391. SHRI GADILINGANA GOWD: Will the Minister of INDUSTRIAL

DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that arrears amounting to Rs. 20-56 lakhs were due from the private allottees in the Okhla Industrial Estate in the first quarter of 1969; and

(b) if so, the measures taken to recover the dues and the success achieved as a result of those measures?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) Arrears of rent amounting to Rs. 20.56 lakhs were due from the allottees of sheds in the Okhla Industrial Estate upto the first quarter of 1969.

(b) As a result of the steps taken by the Delhi Administration an amount of Rs. 1,24,151/- had been recovered during the first quarter and Rs. 1,70,836/- in the second quarter of 1969. It has since been decided that the allottees of sheds may be asked to clear the areas of rent upto 31st March, 1957 to enable them to participate in the Hire Purchase Scheme and the balance amount may be recovered in instalments from 1st September, 1969, as part of Hire Purchase Premium.

Important of Raw Materials by Bharat Heavy Electricals

1392. SHRI GADILINGANA GOWD: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Bharat Heavy Electricals Ltd., has been importing raw materials for the manufacture of goods being produced by them;

(b) if so, the reasons therefor;

(c) the total quantity of material imported during the last three years, year-wise, and the value of goods manufactured therefrom; and